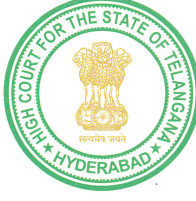


E.TIRUMALA DEVI,
REGISTRAR GENERAL
FAC.REGISTRAR (VIGILANCE)



HYDERABAD,
DT: 04.05.2024.

ROC.No. 1282/2024 - B.SPL.,

Sir/Madam,

SUB:**DISTRICT JUDGES** - Filling up of 50 vacancies in the cadre of District Judge (Entry Level) by promotion from the cadre of Civil Judge (Senior Division) under 65% quota for the year, 2024 - Attested photocopies of five Judgments in contested Civil Cases and Criminal Cases, disposed of on full trial, **during the last six months period** - Called for - Regarding.

REF:1.High Court's Notification No.214-B.Spl., dated 30.03.2024.
2.High Court's Proc.Roc.No.1282/2024-B.Spl., dated 04.05.2024

I am to state that the High Court notified 50 vacancies in the cadre of District Judges (Entry Level) to be filled up by promotion under 65% quota from the cadre of Civil Judges (Senior Division) in the High Court's Notification 1st cited, and the list of eligible officers who have put in not less than 5 years of qualifying service is placed in the High Court's Official website in the reference 2nd cited.

As directed, the eligible officers in the list are directed to submit attested photo copies of five Judgments in contested Civil Cases and Criminal Cases, disposed of on full trial, during the last six months period.

As also directed, Sri M.Srinivas, who has been revoked from suspension and posted as VI Additional District and Sessions Judge, Sathupally, Khammam District vide High Court's Notification No.250-B.Spl., dated 19.04.2024 is directed to furnish the attested photo copies of five Judgments in contested Civil Cases and Criminal Cases, disposed of on full trial, during the six months period i.e., prior to the date of suspension.

The copy of Judgments must reach the High Court by 30th May, 2024 without fail either by way of speed post or any other mode.

- Note:**
1. The copies of the Judgments should be clear, easily readable and duly attested by the officer.
 2. The copy must be true replica of the original Judgment.
 3. The copy must either be a Photo copy. It should be on white paper or judgment paper but not on manifold paper.

Yours sincerely,

Tavel
4/5/24
REGISTRAR GENERAL
FAC.REGISTRAR (VIGILANCE)

To

1.	SRI M.SRINIVAS, VI Additional District and Sessions Judge, Sathupally, Khammam District.
2.	SRI S.RAVI KUMAR, V Additional District and Sessions Judge, Bodhan, Nizamabad District.
3.	SRI P.PRADEEP NAIK, XII Additional District and Sessions Judge-cum-XII Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.
4.	SMT. A.NEERAJA, Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Karimnagar.
5.	SMT. P.LAKSHMI KUMARI, Judge, Family Court-cum-IV Additional District and Sessions Judge, Karimnagar.
6.	SMT. G.SUNITHA RAVINDRA REDDY, Special Judge for trial of Offences under the SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Sangareddy.
7.	SMT. C.PAVANI, VI Additional District and Sessions Judge-cum-VI Additional Metropolitan Sessions Judge-cum-Family Court, Rangareddy District at Kukatpally.
8.	SRI M.SATISH KUMAR, VIII Additional District and Sessions Judge-cum-VIII Additional Metropolitan Sessions Judge, Ranga Reddy District at L.B.Nagar.
9.	SMT. N.ROJA RAMANI, Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Nalgonda.

10.	SMT. T.ANITHA, Special Court in the cadre of Sessions Judge for trial and disposal of Protection of Children from Sexual Offences (POCSO) Act cases-cum-XII Additional Metropolitan Sessions Judge, Hyderabad.
11.	SRI MOHD. AFROZ AKTHAR, Prl. Special Judge for trial of SPE & ACB Cases, Hyderabad.
12.	SMT. K.UMA DEVI, I Addl. District and Sessions Judge, Khammam.
13.	SMT. B.APARNA DEVI, Chairperson, Land Reforms Appellate Tribunal -cum- I Additional District and Sessions Judge, Hanumakonda.
14.	SRI CH.PANCHAKSHARI, Member Secretary, Telangana State Legal Services Authority, Hyderabad.
15.	SRI B. THIRUPATHI, III Additional District and Sessions Judge -cum- II Additional Metropolitan Sessions Judge -cum- Principal Family Court, Medchal-Malkajgiri District at Kukatpally.
16.	SMT. J.KAVITHA, IV Additional District and Sessions Judge -cum- IV Additional Metropolitan Sessions Judge, L.B.Nagar-cum-I Additional Family Court, Ranga Reddy District at L.B.Nagar.

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